

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT NO.III

IB-312/ND/2018

In the matter of :

V. Chiranjiv & Co.

....PETITIONER

Vs.

Wiltan Telmag (India) (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 14.5.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

V.K. Subburaj  
Hon'ble Member (Technical)

For the Petitioner : Mr. Arunav Patnaik, Advocate  
Mr. Karun Pahwa, Advocate

For the Respondent :

ORDER

Learned Counsel for the petitioner is present and makes submission to  
in relation to the maintainability of the petition. Heard at length.

The matter is reserved for orders in relation to maintainability.

— Sel —

(V.K. SUBBURAJ)  
MEMBER (TECH.)

— Sel —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
14.5.2018